Kamarhati Municipality

Memo No – 490/KM/PW/26-27

1, M.M. Feeder Road, Rathtala, Kolkata-56
Date : 08/10/2026

E-TENDER NOTICE

E-Tender is invited by the Executive Officer, Kamarhati Municipality, North 24 Parganas Partial pipe replacement & Emergent leak repairing including temporary road restoration within Kamarhati Municipality Area.

NIT No- WBMAD/KM/PW/NIT-6(e)/26-27

Tender ID No-2026_MAD_1046302_1

Bid submission start date: **14/10/2026 at 5:00 P.M**

Bid submission end date: **04/11/2026 at 5:00 P.M.**

Bid opening date: **06/11/2026 at 5:00 P.M.**

N.B: For details and any other information, please visit **Govt. website http://wbtenders.gov.in** this advertisement is also given **http:// Kamarhatimunicipality.org.**

Executive Officer
Kamarhati Municipality

টাটা ক্যাপিটাল হাউজিং ফিনান্স লিমিটেড

TATA

রেজিস্টার্ড অফিস: ফ্লোর নং ১১, টাওয়ার 'এ', পেনিনসুলা বিজনেস পার্ক, গণপত রাও কদম মার্গ, লোয়ার পরেল, মুম্বই-৪০০০১৩,

দখল বিজ্ঞপ্তি (স্থাবর সম্পত্তির জন্য)

[সিকিউরিটি ইন্টারেস্ট এনফোর্সমেন্ট রুলস, ২০০২-এর রুল ৮(১)-সহ পঠনীয় পরিশিষ্ট IV অনুযায়ী]

যেহেতু, নিম্নস্বাক্ষরকারী টাটা ক্যাপিটাল হাউজিং ফিনান্স লিমিটেড-এর অনুমোদিত আধিকারিক হিসেবে সিকিউরিটি ইন্টারেস্ট (এনফোর্সমেন্ট) রুলস, ২০০২-এর রুল ৩-সহ পঠনীয় সিকিউরিটাইজেশন অ্যান্ড রিকনস্ট্রাকশন অফ ফিনান্সিয়াল অ্যাসেটস অ্যান্ড এনফোর্সমেন্ট অফ সিকিউরিটি ইন্টারেস্ট অ্যাক্ট, ২০০২-এর ১৩(১২) ধারাধীনে অর্পিত ক্ষমতাবলে নিম্নোক্ত ঋণগ্রহীতাগণের প্রতি নীচে লেখা তারিখ সংবলিত দাবি বিজ্ঞপ্তি জারি করেছিলেন যার মাধ্যমে ওই বিজ্ঞপ্তির তারিখ থেকে ৬০ দিনের মধ্যে বিজ্ঞপ্তিতে উল্লিখিত অর্থাঙ্ক পরিশোধের জন্য তাঁদের প্রতি আহ্বান জানানো হয়েছিল।

উক্ত ঋণগ্রহীতা সংশ্লিষ্ট পরিমাণ অর্থাঙ্ক পরিশোধে ব্যর্থ হওয়ায় এতদ্দ্বারা বিশেষত ওই ঋণগ্রহীতা এবং জনসাধারণের প্রতি এই বিজ্ঞপ্তি জারি করা হচ্ছে যে, নিম্নস্বাক্ষরকারী উক্ত রুলসমূহের রুল নং ৮-সহ পঠনীয় উক্ত অ্যাক্টের ১৩(৪) ধারাধীনে অর্পিত ক্ষমতাবলে এখানে নীচে বর্ণিত সম্পত্তির দখল নিয়েছেন।

বিশেষত ওই ঋণগ্রহীতা এবং জনসাধারণকে এতদ্দ্বারা উক্ত সম্পত্তি নিয়ে কোনও প্রকার লেনদেন না করার জন্য সতর্ক করা হচ্ছে এবং উক্ত সম্পত্তি নিয়ে যে-কোনও ধরনের লেনদেন নীচে উল্লিখিত অর্থাঙ্ক-সহ নীচে উল্লিখিত তারিখ থেকে এর ওপর সুদ, জরিমানা সুদ, চার্জ, মাশুল ইত্যাদি সমেত টাটা ক্যাপিটাল হাউজিং ফিনান্স লিমিটেড-এর প্রতি দায় সাপেক্ষ হবে।

উক্ত অ্যাক্টের ১৩ নং ধারার (৮) নং উপধারার সংস্থান অনুযায়ী প্রাপ্য মেয়াদের মধ্যে এই সুরক্ষিত পরিসম্পদগুলি ছাড়ানোর ব্যবস্থা গ্রহণের জন্য সংশ্লিষ্ট ঋণগ্রহীতার মনোযোগ আকর্ষণ করা হচ্ছে।

লোন অ্যাকাউন্ট নং	দায়বদ্ধ(গণ)/ আইনি উত্তরাধিকারী(গণ)/ আইনি প্রতিনিধি(গণ)-এর নাম	দাবি বিজ্ঞপ্তি অনুযায়ী দাবিকৃত অর্থাঙ্ক	দখলের তারিখ
TCHHL0500000 100277685, TCHIN0500000 100280737	মিঃ সুজাদ সিং	₹১৫,৮৪,২৯৫.০০ (পনেরো লক্ষ চুরাশি হাজার দুশো পঁচানব্বই টাকা মাত্র), ০৩.০৬.২০২৬ অনুযায়ী	০৯.১০.২০২৬

সুরক্ষিত পরিসম্পদ/ স্থাবর সম্পত্তির বিবরণ: আনুমানিক ৬৫০ বর্গফুট (ছশো পঞ্চাশ বর্গফুট) সুপার বিল্ট এরিয়া এবং ৫১.৮৭ বর্গফুট (কম বা বেশি) কভার্ড / কার্পেট এরিয়া বিশিষ্ট একটি স্বয়ংসম্পূর্ণ ফ্ল্যাট, যা ফ্ল্যাট নম্বর ৪, এতে রয়েছে দুটি শোবার ঘর, একটি ড্রয়িং কাম ডাইনিং, দুটি ব্যালকনি এবং একটি টয়লেট। এটি নমিত নামক ভবনের ফার্স্ট ফ্লোরে, উত্তর-পশ্চিম-দক্ষিণ দিকে অবস্থিত, এবং যার অবস্থান প্রেমিসেস নম্বর ০১/এন, রাখাল মুখার্জি রোড, মেলের ঠিকানা ১৪/৫, রাখাল মুখার্জি রোড, যার অ্যাসেসি নম্বর ৪১১২৬১৫০০৬৮৫, কলকাতা মিউনিসিপ্যাল কর্পোরেশনের ওয়ার্ড নম্বর ১২৬-এর অধীনে, পোঃ- সরসুনা, থানা- সরসুনা (পূর্বে ঠাকুরপুকুর), কলকাতা-৭০০০৬১, জেলা ২৪ পরগণা (দক্ষিণ)।

তারিখ: ০৯.১০.২০২৬
স্থান: কলকাতা

স্বাঃ- অনুমোদিত আধিকারিক
টাটা ক্যাপিটাল হাউজিং ফিনান্স লিমিটেড-এর পক্ষে

ফর্ম 'এ'

প্রকাশ্য বিজ্ঞপ্তি

[ইনসলভেন্সি অ্যান্ড ব্যাঙ্করাপসি বোর্ড অফ ইন্ডিয়া (ভলান্টারি লিকুইডেশন প্রসেস) রেগুলেশনস, ২০১৭-এর রেগুলেশন ১৪ অধীনে]

হার্বাল ইনিশিয়েটিভস প্রাইভেট লিমিটেড এর স্বার্থধারকদের অবগতির জন্য

১	কর্পোরেট সত্তার নাম	হার্বাল ইনিশিয়েটিভস প্রাইভেট লিমিটেড
২	কর্পোরেট সত্তার প্রতিষ্ঠার তারিখ	১১.১১.২০০২
৩	যে কর্তৃপক্ষের অধীনে এই কর্পোরেট সত্তা প্রতিষ্ঠিত/ নিবন্ধীকৃত	আরওসি (কলকাতা)
৪	কর্পোরেট সত্তার কর্পোরেট আইডেন্টিটি নম্বর / লিমিটেড লায়াবিলিটি আইডেন্টিফিকেশন নম্বর	U01119WB2000PTC095361
৫	কর্পোরেট সত্তার রেজিস্টার্ড অফিস এবং মুখ্য অফিস (যদি থাকে)-এর ঠিকানা	রূপালি অ্যাপার্টমেন্ট ব্লক এ ফ্ল্যাট নং ৪০৩ শ্যামনগর রোড, কলকাতা-৭০০০৫৫, পশ্চিমবঙ্গ, ভারত
৬	কর্পোরেট সত্তার ইনসলভেন্সি শুরুর তারিখ	১০ অক্টোবর, ২০২৬
৭	লিকুইডেটরের নাম, ঠিকানা, টেলিফোন নম্বর ও রেজিস্ট্রেশন নম্বর	বিষ্ণু কুমার তুলসীয়ান রেজিস্ট্রেশন নং: IBBI/IPA-001/IP-P01428/2019-2020/12525 ঠিকানা: ৬, জওহরলাল নেহরু রোড, সিদ্ধা এসপ্ল্যানেড, রুম নং ১৬০৭, কলকাতা-৭০০০১৩, পশ্চিমবঙ্গ ই মেল আইডি: tulsyanvk@gmail.com, herbalinitiativesvI112@gmail.com মোবাইল নম্বর: ৯৮৩১০৫৪১৮০, ৯১৬৩২৫৪১৮০
৮	দাবি পেশের শেষ তারিখ	৯ নভেম্বর, ২০২৬

এতদ্দ্বারা এই নোটিস জারি করা হচ্ছে যে, **হার্বাল ইনিশিয়েটিভস প্রাইভেট লিমিটেড ১০ অক্টোবর, ২০২৬** তারিখে ভলান্টারি লিকুইডেশন শুরু করেছে।

এতদ্দ্বারা **৯ নভেম্বর, ২০২৬** বা তার আগে ওপরের ক্রম নং ৭-তে উল্লিখিত ঠিকানায় লিকুইডেটরের কাছে নিজ নিজ দাবির স্বপক্ষে প্রমাণ পেশের জন্য **হার্বাল ইনিশিয়েটিভস প্রাইভেট লিমিটেড**-এর স্বার্থধারকদের প্রতি আহ্বান জানানো হচ্ছে।

আর্থিক ঋণদাতারা যথাযথ প্রমাণ সমেত তাঁদের দাবিগুলি কেবলমাত্র ইলেকট্রনিক উপায়ে জমা দেবেন। বাকি সকল ঋণদাতা তাঁদের দাবি প্রমাণ সমেত নিজে হাতে করে, ডাক মাধ্যমে বা ইলেকট্রনিক উপায়ে জমা দিতে পারবেন।

দাবির স্বপক্ষে মিথ্যা অথবা বিভ্রান্তিকর প্রমাণ দাখিল করলে জরিমানা হতে পারে।

স্বা/-
বিষ্ণু কুমার তুলসীয়ান
লিকুইডেটর
হার্বাল ইনিশিয়েটিভস প্রাইভেট লিমিটেড
রেজিস্ট্রেশন নম্বর IBBI/IPA-001/IP-P01428/2019-2020/12525
এএফএ: AA1/12525/02/300627/109138 বৈধ ৩০.০৬.২০২৭ পর্যন্ত

স্থান: কলকাতা
তারিখ: ১৪.১০.২০২৬

পিলানি ইনভেস্টমেন্ট অ্যান্ড ইন্ডাস্ট্রিজ কর্পোরেশন লিমিটেড

রেজি. অফিস: বিড়লা বিল্ডিং, ৯/১ আর. এন. মুখার্জি রোড, কলকাতা-৭০০০০১
ফোন নং-০৩৩ ৪০৮২ ৩৭০০ / ২২২০ ০৬০০
ওয়েবসাইট: www.pilaniinvestment.com; ই-মেল: pilani@pilaniinvestment.com
সিআইএন (CIN): L২৪১৩১WB১৯৪৮PLC০৯৫৩০২

বিশেষ জানালা – বাস্তবিক শেয়ার হস্তান্তর এবং ডিমেটেরিয়ালাইজেশনের জন্য পুনর্দাখিল

সিকিউরিটিজ অ্যান্ড এক্সচেঞ্জ বোর্ড অফ ইন্ডিয়া ('সেবি') ১ এপ্রিল, ২০১৯ থেকে বাস্তবিক শেয়ারের হস্তান্তর বন্ধ করে দিয়েছে। যদিও, ১ এপ্রিল, ২০১৯-এর আগে জমা দেওয়া বাস্তবিক শেয়ার হস্তান্তরের যে আবেদনগুলি নথিপত্রের ত্রুটির কারণে ফেরত পাঠানো হয়েছিল, সেগুলিকে পুনরায় জমা দেওয়ার জন্য সেবি-র তরফ থেকে ৭ জুলাই, ২০২৫ থেকে ৬ জানুয়ারি, ২০২৬ পর্যন্ত একটি বিশেষ জানালা খোলা হয়েছিল।

বিনিয়োগকারীদের সুবিধার জন্য, সেবি তাদের ৩০ জানুয়ারি, ২০২৬ তারিখের সার্কুলার নং. HO/৩৮/১৩/১১(২)২০২৬-MIRSD-POD/I/৩৭৫০/২০২৬-এর মাধ্যমে ৫ ফেব্রুয়ারি, ২০২৬ থেকে ৪ঠা ফেব্রুয়ারি, ২০২৭ পর্যন্ত এক বছরের জন্য আরও একটি বিশেষ জানালা খোলার সিদ্ধান্ত নিয়েছে। বাস্তবিক শেয়ার হস্তান্তরের উদ্দেশ্যে বিশেষ জানালার অধীনে আবেদন জমা দেওয়ার সময়, অন্যতম বাধ্যতামূলক প্রয়োজনীয়তা হল মূল শেয়ার সার্টিফিকেট জমা দেওয়া, যা নিম্নলিখিত রূপ:

ট্রান্সফার ডিড সম্পাদনের তারিখ	১ এপ্রিল, ২০১৯-এর আগে ট্রান্সফারের জন্য জমা দেওয়া হয়েছিল?	মূল সিকিউরিটি সার্টিফিকেট কি উপলব্ধ আছে?	বর্তমান উইভোতে জমা দেওয়ার যোগ্য
১ এপ্রিল, ২০১৯-এর আগে	না (এটি নতুন জমা)	হ্যাঁ	হ্যাঁ
	হ্যাঁ (আগে বাতিল/ ফেরত করা হয়েছিল)	হ্যাঁ	হ্যাঁ
	হ্যাঁ	না	না
	না	না	না

এছাড়াও, নিম্নলিখিত ক্ষেত্রগুলি এই জানালার অধীনে বিবেচনা করা হবে না:

- ট্রান্সফারকারী এবং ট্রান্সফার গ্রহীতার মধ্যে বিবাদ জড়িত থাকা ক্ষেত্রগুলি
- ইনভেস্টর এডুকেশন অ্যান্ড প্রোটেকশন ফান্ডে (আইইপিএফ) ট্রান্সফার করা হয়েছে এমন শেয়ার

দ্রষ্টব্য: উপরোক্ত সময়সীমার মধ্যে পুনরায় জমা দেওয়া সমস্ত শেয়ার ট্রান্সফার-কাম-ডিম্যাট রুটের মাধ্যমে প্রসেস করা হবে, অর্থাৎ ট্রান্সফারের পরে সেগুলিকে শুধুমাত্র ডিমেটেরিয়ালাইজড (ডিম্যাট) ফর্মেই ইস্যু করা হবে এবং সেগুলি এক বছরের লক-ইন মেয়াদে থাকবে।

যোগ্য শেয়ারহোল্ডারদের আরও সহায়তার জন্য কোম্পানির ইমেল আইডি - pilani@pilaniinvestment.com এবং/অথবা এর রেজিস্ট্রার ও শেয়ার ট্রান্সফার এজেন্ট (আরটিএ) অর্থাৎ নিশে টেকনোলজিস প্রাইভেট লিমিটেড, ৩এ, অকল্যান্ড প্লেস, ৮ম তল, রুম নং- ৭এ এবং ৭বি, কলকাতা- ৭০০০১৭ (ইমেল আইডি: nichetechpl@nichetechpl.com)-এ যোগাযোগ করার জন্য অনুরোধ করা হচ্ছে।

আরও উল্লেখ্য যে, বাস্তবিক ফর্মে ইক্যুইটি শেয়ার ধারণকারী শেয়ারহোল্ডারদের তাঁদের কেওয়াইসি (কেওয়াইসি) বিশদ আপডেট করতে এবং ফিজিক্যাল শেয়ারগুলিকে ডিমেটেরিয়ালাইজড (বৈদ্যুতিন) ফর্মে রূপান্তর করতে উৎসাহিত করা হচ্ছে। ডিম্যাট ফর্মে শেয়ার রাখলে একাধিক সুবিধা পাওয়া যায় এবং বাস্তবিক শেয়ার সার্টিফিকেটের সঙ্গে জড়িত ঝুঁকি দূর হয়।

পিলানি ইনভেস্টমেন্ট অ্যান্ড ইন্ডাস্ট্রিজ কর্পোরেশন লিমিটেড-এর পক্ষে
স্বা/-
আর. এস. কাশ্যপ
কোম্পানি সেক্রেটারি
এফসিএস -৮৫৮৮

স্থান: কলকাতা
তারিখ: ১৩.১০.২০২৬

GOVERNMENT OF WEST BENGAL
PWD TENDER NOTICE

eNIT No.: 90/City(M) of 2026-27 of The E.E.-I, City Dvn., P.W.D. for 2(two) no works at Maidan Area are invited from bonafide contractors having credential for similar urgent nature of works. Bid submission closing date (online) will be on 28.10.2026 at 14.00 hrs. Tender ID: 2026_WBPWD_5078419_1/2. Other details may be seen from the web site: http://tenders.wb.gov.in & http://wbpwd.in. Sd/-Executive Engineer-I, City Division, P.W.D.
ICA-T19009(3)/2026

GOVERNMENT OF WEST BENGAL
PWD TENDER NOTICE

Expression of Interest No.:WBPWD/EE-I/ EOI -01/2026-2027 of The E.E.-I , City Dvn., P.W.D. for the works of Operation and Maintenance of Public Toilet near Gate 'A' of Mahakaran Metro Station for 3 (Three) years. Bid submission closing date (online) will be on 30.10.2026 at 18.00 hrs. Tender ID: 2026_WBPWD_5079297_1. Other details may be seen from the web site: http://tenders.wb.gov.in& http://wbpwd.in. Sd/- Executive Engineer-I, City Division, P.W.D
ICA-T19008(3)/2026

GOVERNMENT OF WEST BENGAL
Notice Inviting e-Tender

Request for Proposal for selection of suitable agency for undertaking logistic support and miscellaneous activities relating to the Tourism stall at the World Travel Market Event (WTM), Excel, London during the period from 3rd November 2026 to 5th November 2026. TENDER ID: 2026_WBTD_1046300_1. Last Date of Submission of Bid: 27-10-2026. The details are available in www.wbtenders.gov.in & www.wbtourism.gov.in Sd/- Director, Department of Tourism, Govt. of West Bengal
ICA- T19006(3)/2026

GOVERNMENT OF WEST BENGAL
NOTICE INVITING TENDER

1) Bid reference no.-NIT Reference No.:- WBMSCL/NIT-820/2026 Dated- 09/10/2026 West Bengal Medical Services Corporation Ltd, is inviting online bids for the work **"Construction of bridge for connection pipe line from PSA plant to MGPS ROOM SDH Building at Kalna SSH, Purba Bardhaman,2nd call."** Last date of submission of bid (online)-03.11.2026 upto 3:00 P.M. The tender document can be downloaded from **www.wbmsc.gov.in** and **www.tenders.wb.gov.in** on 14.10.2026 at 3:00 P.M. request for Clarification, If any, may be sent to **eewbmscl.krishnajit@gmail.com** Sd/-Managing Director, WBMSCL & Special Secretary, H&FWD, Govt. of West Bengal.
ICA-T18966(1)/2026

GOVERNMENT OF WEST BENGAL
NOTICE INVITING TENDER

AE Asansol, Sub-Division, P.W.D. invite online e-tender **NIT No. 18 OF 2026-27** for the work of i) Regular maintenance at different wards in Asansol District Hospital in the District of Paschim Bardhaman under Asansol Division, PWD. Estimated Amount :- Rs. 4,83,683.00. **Tender Id:- 2026_WBPWD_5079301_1.** ii) Installation of new fire extinguisher at Nursing Training School in the District of Paschim Bardhaman under Asansol Division, P.W.D. Estimated Amount :-Rs. 2,52,904.00. **Tender Id :- 2026_WBPWD_5079301_2.** Bid submission Start date (Online) :- 27.10.2026 at 11:30 A.M. Bid submission closing date (Online) :- 04.11.2026 at 11:45 A.M. Corrigendum if any will be published in website only. Details of NIT and tender Documents may be downloaded from: **http://tenders.wb.gov.in** Sd/- AE/ASN/ S-DIVN/PWD.
ICA-T19018(1)/2026

GOVERNMENT OF WEST BENGAL
KMDA TENDER NOTICE
e-NIT No. EE(E/M)/FAWS-I/T-09 of 2026-27

Online two parts percentage-premium e-tender on turn-key basis is invited by the Executive Engineer (E&M)/FAWS-I, E&M Sector, KMDA, 19, G. T. Rd, HIT Building (3rd Floor), Howrah-711101, from the agencies having successfully completed the work of 'Operation and minor Maintenance of sub mersible pump motor set and its allied accessories at DTW based potable water pumping station', for the work. **Name of the Work, Estimated Amount, Earnest Money deposit, Time of completion,** Operation and minor maintenance of Pump Motor and other E/M Installation for 3 (Three) Nos Pump Houses (Ganganagar, Nawpara and Kanaipur Colony P/H) under Kanaipur FAWS Scheme for Twelve (12) months., Rs.17,31,005/-, Rs.34,620/-, 01 year, **Last date & time of Online Tender submission:** 18.11.2026, 14:00 Hrs., for details contact the above office or visit both websites.
www.kmda.wb.gov.in **(KMDA-646)**
www.wbtenders.gov.in ICA-T18971(3)/2026

GOVERNMENT OF WEST BENGAL
PWD e-QUOTATION/TENDER NOTICE
Corrigendum in name of work

EE/BSHD/P.W.(Roads) Dte invites online e-Quotation No 06 for the work of :-In place of: Strengthening of SAPTAGRAM-TRIBENT-KALNA-KATWA (S-T-K-K) Road from (33+880) KM to (80+340) KM from Two Lane (7+00 MTR) To Two Lane With Pavement Shoulder (10+00 MTR) Configuration In The District of Purba Bardhaman under Burdwan North Highway Division & Burdwan South Highway Division, P.W (Roads) Directorate. Please read as: Preparation of Detailed Project Report (DPR) for strengthening of SAPTAGRAM-TRIBENT-KALNA-KATWA (S-T-K-K) Road from 33+880 KM to 102+340 KM from Two Lane (7+00 MTR) To Two Lane With Pavement Shoulder (10+00 MTR) Configuration In The District Of Purba Burdwan under Burdwan North Highway Division & Burdwan South Highway Division, P.W (Roads) Directorate. e-NIQ No 06 of 2026-27. Tr. ID.2026_WBPWD_5078475_1. All other tender terms and condition remains same. https://tenders.wb.gov.in Sd/-EE/BSHD/P.W.(Roads) Dte,.
ICA- T19007(1)/2026

GOVERNMENT OF WEST BENGAL
THE DURGAPUR PROJECTS LIMITED
(A Govt. of West Bengal Enterprise)
CIN NO. U40102WB1961SGC025250
NOTICE INVITING TENDER (NIT)

Corrigendum for Date Extension of **NIT No. (1) WBDPL/DPPS/PUR/NIT(E)-046 PDB/133/2026-27.** Tender ID 2026_DPL_1042672_1. Bid Submission end date 17.10.2026. Bid Opening date 21.10.2026. Cancellation of **NIT No. (2) WBDPL-12017/16/2026-GM-POW(DPL)-DPL/PS/139.** Tender ID 2026_DPL_1039498_1. **NIT No. (3) WBDPL/DPPS/PUR/NIT(E)-022 DJ/186/ 2026-27.** Tender ID 2026_DPL_1045832_1. for Procurement of 198 kV Lightning Arresters. Bid Submission end date 31.10.2026.Bid Opening date 06.11.2026. Corrigendum for Date Extension of **NIT No. (4) WBDPL/DPPS/PUR/NIT (E)-020 PDB/163/2026-27.** Tender ID 2026_DPL_1043540_1 for Procurement of Bearings CRM 36 and RMS 34 under Water-Works. Bid Submission end date 31.10.2026. Bid Opening date 06.11.2026. **NIT No. (5) WBDPL/PP/T/12020 (18)/9/2026/EM/E/171.** Tender ID 2026_DPL_1045846_1. for Supply and erection of Rope and other items related to EOT Cranes (140/30T) at TG Building, Unit#7, DPPS. Bid Submission end date 22.10.2026. Bid Opening date 27.10.2026. Visit at https://www.dpl.net.in ICA-T18994(2)/2026

'বিজ্ঞাপনী', এস.এম.এন্টারপ্রাইজ ফ্যান্সি মার্কেট, লায়ন্স ক্লাবের পাশে রুম নং ৭, বর্ধমান- ১ দূরভাষ: 9434474356, 9232462019

আজকাল শ্রেণীবদ্ধ বিজ্ঞাপন গ্রহণ কেন্দ্র
পলতা উঃ ২৪ পঃ
দাস ফার্নিচার, সেবাগ্রাম পলতা
প্রযত্নে: সঙ্গীতা, ফোন: 9433350925

সুমিতা ব্লাউজ স্পেশালিষ্ট, ৪, রাজেন্দ্র বাগ রোড, শ্রীরামপুর, হুগলী, পিন: ৭১২২০১
ফোন: 98307-23466

আজকাল
কর্মখালি/ ব্যবসা/বাণিজ্য/ হারানো/প্রাপ্তি ইত্যাদি বিজ্ঞাপন
১২টি শব্দ ২৫০ টাকা অতিরিক্ত শব্দ ১৮ টাকা

পাঞ্জাব নেশনাল বাঙ্ক punjab national bank

...भरोसे का प्रतीक ! ...the name you can BANK upon!

শাখা অফিস: এআরএমবি নদিয়া
১/৪, পণ্ডিত এল কে মৈত্র রোড, কৃষ্ণনগর, নদিয়া-৭৪১১০১
ই-মেল: cs8286@pnb.bank.in, ফোন: ৯০০২৬৯০২৮৯ / ৯৩৮২১৬৩২৮৪

ই-নিলাম বিক্রয় বিজ্ঞপ্তি

স্থাবর সম্পত্তি বিক্রির জন্য ই-নিলাম বিক্রয় বিজ্ঞপ্তি

সিকিউরিটি ইন্টারেস্ট (এনফোর্সমেন্ট) রুলস, ২০০২-এর রুল ৮(৬)-এর সংস্থানসমূহ-সহ পঠনীয় সিকিউরিটাইজেশন অ্যান্ড রিকনস্ট্রাকশন অফ ফিনান্সিয়াল অ্যাসেটস অ্যান্ড এনফোর্সমেন্ট অফ সিকিউরিটি ইন্টারেস্ট অ্যাক্ট, ২০০২ অধীনে স্থাবর পরিসম্পদ বিক্রির জন্য ই-নিলাম বিক্রয় বিজ্ঞপ্তি।

এতদ্দ্বারা জনসাধারণ এবং বিশেষত সংশ্লিষ্ট ঋণগ্রহীতা(গণ) ও জামিনদার(গণ)-এর জ্ঞাতার্থে এই বিজ্ঞপ্তি জারি করা হচ্ছে যে, সুরক্ষিত ঋণদাতার কাছে বন্ধক রাখা/ দায়বদ্ধ নিম্নোক্ত বিবরণযুক্ত এবং এই ব্যাঙ্ক/সুরক্ষিত ঋণদাতার অনুমোদিত আধিকারিক দ্বারা গঠনমূলক/বাস্তবিক/প্রতীকী দখল নেওয়া নিম্নলিখিত স্থাবর সম্পত্তিগুলি সংশ্লিষ্ট ঋণগ্রহীতা(গণ) ও জামিনদার(গণ)-এর থেকে এই ব্যাঙ্ক/সুরক্ষিত ঋণদাতার পাওনা অর্থাঙ্ক পুনরুদ্ধারের জন্য নীচে লেখা তারিখে **'যেখানে যেমন আছে', 'যা কিছু আছে'** এবং **'যেভাবে আছে'** ভিত্তিতে বিক্রি করা হবে। নীচের টেবিলে প্রতিটি সম্পত্তির নির্ধারিত সংরক্ষণ মূল্য ও বায়না জমা (ইএমডি) উল্লেখ করা হয়েছে।

সুরক্ষিত পরিসম্পদের তফসিল

ক্রম নং	শাখার নাম অ্যাকাউন্টের নাম ঋণগ্রহীতা/ জামিনদারগণের নাম ও অ্যাকাউন্ট নম্বর	বন্ধক রাখা স্থাবর সম্পত্তির বিবরণ/ স্বত্বাধিকারীর নাম (সম্পত্তির বন্ধকদাতা)	ক) সারফায়েসি অ্যাক্ট, ২০০২-এর ১৩(২) ধারাধীনে দাবি বিজ্ঞপ্তির তারিখ খ) ১৩(২) ধারাধীন দাবি বিজ্ঞপ্তি অনুযায়ী বকেয়া অর্থাঙ্ক গ) সারফায়েসি অ্যাক্ট, ২০০২-এর ১৩(৪) ধারাধীনে দখলের তারিখ ঘ) দখলের প্রকৃতি (প্রতীকী/ বাস্তবিক/ গঠনমূলক)	ক) সংরক্ষণ মূল্য (লক্ষ টাকায়) খ) ইএমডি (ইএমডি জমার শেষ তারিখ) গ) বিড বাড়ানোর মূল্য	ই-নিলামের তারিখ ও সময়	সুরক্ষিত ঋণদাতার জানা দায় (যদি থাকে)
১	কৃষ্ণনগর মেসার্স শুভজিৎ অয়েল মিল (ঋণগ্রহীতা), প্রোপ্রাইটর: বিনয় কুমার গড়াই গ্রাম- ঢাকাপাড়া, পোঃঅঃ- দায়ের বাজার, থানা- চাপড়া, জেলা- নদিয়া, পিন-৭৪১১৬৪ জামিনদার: মিসেস নমিতা গড়াই, স্বামী- মিঃ বিনয় কুমার গড়াই, নিবাস: গ্রাম- ঢাকাপাড়া, পোঃঅঃ- দায়ের বাজার, থানা-চাপড়া, জেলা- নদিয়া, পিন-৭৪১১৬৪	সম্পত্তি নং ১: নিম্নোক্ত জমি ও বাড়ির অপরিহার্য সমগ্র পরিমাণের সমবন্ধক যার অবস্থান: জে এল নং ১০০, এল আর খতিয়ান নং ১০২৬৩, আর এস খতিয়ান নং ৪১৩১ ও ৪১৩২, এল আর প্লট নং ১৪৮৭৭/২০৪৯৬, আর এস প্লট নং ১৪৮৭৭, জমির পরিমাপ ৯.৫০ ডেসিমেল, জমির প্রকৃতি- বাড়ি, ১০.০৫.২০০৫ তারিখের দলিল নং ১২৯০ অনুযায়ী, মৌজা- মাহাতপুর, থানা- চাপড়া, জেলা- নদিয়া, পিন-৭৪১১৬৪, সম্পত্তির স্বত্বাধিকারী মিঃ বিনয় কুমার গড়াই। সম্পত্তি নং ২: নিম্নোক্ত জমি ও বাড়ির অপরিহার্য সমগ্র পরিমাণের সমবন্ধক যার অবস্থান: জে এল নং ১০০, এল আর খতিয়ান নং ১১৪০৩, আর এস খতিয়ান নং ৪১৩১ ও ৪১৩২, এল আর প্লট নং ১৪৮৭৭/২০৪৯৬, আর এস প্লট নং ১৪৮৭৭, জমির পরিমাপ ৭.০০ ডেসিমেল, জমির প্রকৃতি- বাড়ি, ২৭.০৪.২০০৯ তারিখের দলিল নং ২৩৫৯ অনুযায়ী, মৌজা- মাহাতপুর, থানা- চাপড়া, জেলা- নদিয়া, পিন-৭৪১১৬৪, সম্পত্তির স্বত্বাধিকারিণী মিসেস নমিতা গড়াই। পাশাপাশি সংলগ্ন সম্পত্তিগুলির (সম্পত্তি নং ১ এবং সম্পত্তি নং ২) চৌহদ্দি: উত্তর- গৌরাঙ্গ দাসের সম্পত্তি; দক্ষিণ- নারায়ণ চন্দ্র নাথের বাড়ি; পূর্ব- পিডব্লিউডি'র ২০ ফুট চওড়া পাকা রাস্তা; পশ্চিম- ১০ ফুট চওড়া মোল্লাপাড়া লেন এবং জয়ন্ত অধিকারীর বাড়ি।	ক) ০৬.০৭.২০১৭ খ) ₹৯৬,৫৩,৭১৪.৪০ তৎসহ পরবর্তীতে উদ্ভূত সুদ গ) ১৬.০৩.২০২৪ ঘ) প্রতীকী	ক) ₹৭৫,২৭,০০০.০০ খ) ₹৭,৫২,৭০০.০০ গ) ₹১০,০০০.০০	০৩.১১.২০২৬ সকাল ১১টা থেকে বিকেল ৪টে	ব্যাঙ্কের জানা নেই
২	চাকদহ তন্ময় সাহা (ঋণগ্রহীতা) অ্যাকাউন্ট নং: ০২২১২১০০০৯৮২৯ তন্ময় সাহা (ঋণগ্রহীতা) পিতা- প্রয়াত দিলীপ কুমার সাহা গ্রাম- নিউ গোপালপুর, পোঃঅঃ- প্রীতিনগর, থানা- রানাঘাট, জেলা- নদিয়া, পশ্চিমবঙ্গ, পিন-৭৪১২৪৭ জ্যোৎস্না সাহা (সহ-ঋণগ্রহীতা) স্বামী- প্রয়াত দিলীপ কুমার সাহা গ্রাম- নিউ গোপালপুর, পোঃঅঃ- প্রীতিনগর, থানা- রানাঘাট, জেলা- নদিয়া, পশ্চিমবঙ্গ, পিন-৭৪১২৪৭	নিম্নোক্ত সম্পত্তির অপরিহার্য সমগ্র পরিমাণের সমবন্ধক যার স্থিতি ও বিবরণ: গ্রাম- নিউ গোপালপুর, পোঃঅঃ- প্রীতিনগর, থানা- রানাঘাট, জেলা- নদিয়া, পশ্চিমবঙ্গ, পিন-৭৪১২৪৭, মৌজা- গোপালপুর, জে এল নং ১৪৭, আর এস খতিয়ান নং ৩২৮, ৩৪৭, এল আর খতিয়ান নং ৩৩৮৫, দাগ নং ৮৪১, ৮৪৭। মোট জমি ১৩ ডেসিমেল (বিল্ডিংয়ের গ্রাউন্ড ফ্লোরের মাপ ১২২০ বর্গফুট এবং ফার্স্ট ফ্লোর ১২২০ বর্গফুট)। ১৯৫২ সালের দলিল নং I-১১২৬৪ অনুযায়ী। সম্পত্তির চৌহদ্দি ও চতুর্সীমা: উত্তর- শ্রী চিত্তরঞ্জন মণ্ডলের বাড়ি; দক্ষিণ- ৮ ফুট চওড়া সাধারণ রাস্তা; পূর্ব- শ্রী সঞ্জীব সাহার বাড়ি; পশ্চিম- শ্রীমতী নিরুপমা দত্তের বাড়ি।	ক) ০৩.০৪.২০১৭ খ) ₹৩৭,০৯,৯৫২.০০ তৎসহ পরবর্তীতে উদ্ভূত সুদ গ) ২৮.০৬.২০১৭ ঘ) প্রতীকী	ক) ₹৫২,৪২,০০০.০০ খ) ₹৫,২৪,২০০.০০ গ) ₹৫৩,০০০.০০	০৩.১১.২০২৬ সকাল ১১টা থেকে বিকেল ৪টে	ব্যাঙ্কের জানা নেই
৩	শাখা অফিস: বেথুয়াডহরি মিঃ বক্কর শেখ (ঋণগ্রহীতা ও বন্ধকদাতা), পিতা- মজরম শেখ ওরফে মগরম শেখ ওরফে মকরাম শেখ, প্রাইমারি স্কুলের কাছে, গ্রাম- রাজাপুর মুসলমানপাড়া, জেলা- নদিয়া, পোঃঅঃ ও থানা- নাকাশিপাড়া, পশ্চিমবঙ্গ-৭৪১১২৬ বক্কর শেখ অ্যাকাউন্ট নং: ০২১৯২৫০০৩১৩৮৩, ০২১৯২ইজি০০০০০০৪৮	উপস্থিত বাড়ি সমেত সামান্য কমবেশি ৭ ডেসিমেল মাপের 'ভিটা' শ্রেণিভুক্ত জমির অপরিহার্য সমগ্র পরিমাণ যার স্থিতি ও বিবরণ: প্লট নং ১২৩৩, আর এস খতিয়ান নং ২২৮ ও ৪০৫, এল আর খতিয়ান নং ৪৩৮, ৪৮০ ও ৫৩৪ (দলিল মোতাবেক) এবং প্লট নং ১২৩৩/১৭৮৫, এল আর খতিয়ান নং ৪১১/১ (পরচা/ নথি মোতাবেক), মৌজা- রাজাপুর, জে এল নং ৫৩, তৌজি নং

इंडियन बैंक Indian Bank
इलाहाबाद ALLAHABAD

APPENDIX IV [Rule 8(1)]
POSSESSION NOTICE
(For Immovable Property)

PANCHGRAM BRANCH

Vill - Panchgram Hattala, P.O. - Panchgram, P.S - Nabagram
District - Murshidabad, West Bengal, Pin - 742 184

To,

1. **Mr. Mahabubar Rahman (Borrower), Proprietor of M/s. Saheb Motors**, S/o. Hazi Imdadul Islam, Vill & P.O. - Sahi Sherpur, Dist - Murshidabad, West Bengal, Pin - 742 159.
2. **Mr. Abdus Salam (Guarantor cum Mortgagor)**, S/o. Maniruddin Ahmed, at 72, K. K. Banerjee Road, Gorabazar, P.O. + P.S. - Berhampore, Dist - Murshidabad, Pin : 742 101.
3. **Ms. Ismatara Begum (Guarantor cum Mortgagor)**, W/o. Abdus Salam, at 72, K. K. Banerjee Road, Gorabazar, P.O. + P.S. - Berhampore, Dist - Murshidabad, Pin - 742 101.
4. **Ms. Nasrin Begum (Guarantor)**, W/o. Mr. Mahabubar Rahman, Vill & P.O. : Sahi Sherpur, Dist - Murshidabad, West Bengal, Pin - 742 159.

Whereas :

The undersigned being the Authorised Officer of the **Indian Bank** under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 and in exercise of powers conferred under Section 13(12) read with Rule 8 and 9 of the Security Interest (Enforcement) Rules, 2002 issued a **Demand Notice Dated 06.08.2026** calling upon the **Borrowers, (Guarantor / Mortgagor) Mr. Mahabubar Rahaman, Proprietor of M/s. Saheb Motors, Mr. Abdus Salam, Ms. Ismatara Begum & Ms. Nasrin Begum with our Panchgram Branch** to repay the amount mentioned in the notice being **Rs. 33,43,215.48** (Rupees Thirty Three Lakhs Forty Three Thousand Two Hundred Fifteen and Forty Eight Paise only) plus interest and other charges thereon w.e.f. **07.08.2026** within 60 days from the date of receipt of the said notice.

The Borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him / her under Section 13(4) of the said Act read with Rule 8 and 9 of the said rules on this **13th Day of October of the year 2026**.

The Borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the **Indian Bank** for an amount of **Rs. 33,43,215.48** (Rupees Thirty Three Lakhs Forty Three Thousand Two Hundred Fifteen and Forty Eight Paise only) plus interest and other charges thereon w.e.f. **07.08.2026.**

"We draw attention to the provisions of Section 13(8) of the SARFAESI Act and the Rules framed there under which deals with your rights of redemption over the securities"

Description of the Immovable Property : All that part & parcel of Land and construction there upon at 72, K. K. Banerjee Road, Gorabazar, P.O. & P.S. - Berhampore, Dist - Murshidabad, Pin - 742 101, Mouza - Gorabazar, J.L. No. 90, Khatian No. LR 11407, 11408 (OLD RS 2120, LR 4150) Plot No. LR3275(RS 1901/2397), Area 02 Satak. **The Property is registered in the name of Abdus Salam and Ismatara Begum** vide Deed No. 5091 dated 06/08/2008 at ADSR Berhampur, West Bengal. **The aforesaid property/ies is butted and bounded by :** North : Municipal Drain, South : Municipal Concrete Road, East : House of Arati Ghosh, West : House of Dumur Saha.

Date : 13.10.2026 **Authorised Officer**
Place : Panchgram **Indian Bank**

"FORM NO INC-26"
[Pursuant to rule 30 the Companies (Incorporation) Rules, 2014]

Advertisement for change of registered office of the company from State of West Bengal" to the "NCT of Delhi"

BEFORE THE CENTRAL GOVERNMENT REGIONAL DIRECTOR, EASTERN REGION, KOLKATA, WEST BENGAL

In the matter of the Companies Act, 2013, Section 13(4) of Companies Act, 2013 and Rule 30(5) (a) of the Companies (Incorporation) Rules, 2014

And

In the matter of

GOURANGA RETAIL PRIVATE LIMITED
(CIN : U47890WB2025PTC276296)
having its registered office at 5TH-FR,FL-5D/1, HLD-105, Nalta Naba Maha Jati Road, Dumdum, Kolkata, West Bengal-700028, India.

.....Applicant/Petitioner

Notice is hereby given to the General Public that the company proposes to make application to the Central Government under section 13 of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the Special Resolution passed at the Extra Ordinary General Meeting held on 11th July 2026 to enable the company to change its registered office from the State of West Bengal" to the "NCT of Delhi".

Any person whose interest is likely to be affected by the proposed change of the registered office of the company may deliver either on **MCA-21portal (www.mca.gov.in) by filing investor complaint form** or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the Regional Director, Eastern Region, Ministry of Corporate Affairs, Corporate Bhawan, 6th Floor Plot No.IIIF/16, in AA-IIIF Rajarhat, New Town, Akandakeshari Kolkata, West Bengal-700135 within Fourteen days from the date of publication of this notice with a copy to the applicant company at its registered office at the address at 5TH-FR,FL-5D/1, HLD-105, Nalta Naba Maha Jati Road, Dumdum, Kolkata, West Bengal-700028, India.

For and on behalf of
Gouranga Retail Private Limited
Sd/-
Vishvesh Kumar Sharma
Director
DIN : 11697460

Date : 14.10.2026
Place : Kolkata,W.B

"FORM NO INC-26"
[Pursuant to rule 30 the Companies (Incorporation) Rules, 2014]

Advertisement for change of registered office of the company from State of West Bengal" to the "NCT of Delhi"

BEFORE THE CENTRAL GOVERNMENT REGIONAL DIRECTOR, EASTERN REGION, KOLKATA, WEST BENGAL

In the matter of the Companies Act, 2013, Section 13(4) of Companies Act, 2013 and Rule 30(5) (a) of the Companies (Incorporation) Rules, 2014

And

In the matter of

GOLDEN CRUST FOODWORKS PRIVATE LIMITED
(CIN : U56100WB2025PTC275602)
having its registered office at Flat No B3 555 Eyrie Apartment, Parnashree Pally, Kolkata, West Bengal-700060

.....Applicant/Petitioner

Notice is hereby given to the General Public that the company proposes to make application to the Central Government under section 13 of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the Special Resolution passed at the Extra Ordinary General Meeting held on 11th July 2026 to enable the company to change its registered office from the State of West Bengal" to the "NCT of Delhi".

Any person whose interest is likely to be affected by the proposed change of the registered office of the company may deliver either on **MCA-21portal (www.mca.gov.in) by filing investor complaint form** or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the Regional Director, Eastern Region, Ministry of Corporate Affairs, Corporate Bhawan, 6th Floor Plot No.IIIF/16, in AA-IIIF Rajarhat, New Town, Akandakeshari Kolkata, West Bengal-700135 within Fourteen days from the date of publication of this notice with a copy to the applicant company at its registered office at the address at Flat No B3 555 Eyrie Apartment, Parnashree Pally, Kolkata, West Bengal-700060.

For and on behalf of
Golden Crust Foodworks Private Limited
Sd/-
Vishvesh Kumar Sharma
Director
DIN : 11697460

Date : 14.10.2026
Place : Kolkata, W.B

बैंक ऑफ इंडिया Bank of India BOI
Relationship beyond Banking

BANK OF INDIA
CHOWRINGHEE SQUARE BRANCH
3, C.R AVENUE, KOLKATA-700072

Appendix-IV

POSSESSION NOTICE
(for Immovable Property)

Whereas

The undersigned being the authorized officer of the **BANK OF INDIA** under Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a **demand notice dated 06-03-2026** calling upon the **borrower Mr. Akhilesh Mishra, Dumdum, Kolkata-700028** to repay the amount mentioned in the notice being **Rs.12,93,508.28/- (Twelve Lakh Ninety three thousand Five Hundred eight and twenty eight paisa) and interest @9.60% p.a. from 26-02-2026 with monthly rests**.

The borrowers having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under sub-section (4) of section 13 of Act read with rule 8 of the Security Interest Enforcement Rules, 2002 on this the **13th Day October of the year 2026.**

The borrowers in particular and the public in general is hereby cautioned not to deal with property and any dealings with the property will be subject to the charge of the **BANK OF INDIA, Chowringhee Square Branch** for an amount of **Rs.12,93,508.28 (Twelve Lakh Ninety three thousand Five Hundred eight and twenty eight paisa) and interest thereon.**

The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

DESCRIPTION OF THE IMMOVABLE PROPERTY

Equitable mortgage created based on Deed of Conveyance no. 150600243 on 15.01.2018. Resident flat no. D2, in G+3 storied building, on the third floor, south west having super built up area of 640 sq ft more or less at the piece and parcel of homestead or bastu land comprised in S.P No. 9/1, corresponding to R.S. Plot No. 1225(part) of Mouza-Dum Dum Cantonment, J.L No. 13, R.S Khation No. 9/1, being Municipal Holding No.1/4A, Rishi Bankim Chandra Road(Extension) Police Station-Dum Dum, Kolkata-700028 within the local limits of Dum Dum Municipality under Ward No. 18 under Additional District Sub-Registration office at Cossipore Dum Dum in the District of North 24 Parganas. The Property stand in the name of Mr. Akhilesh Mishra. **This landed property is butted and bounded by: NORTH-** 16' wide Municipal Road; **SOUTH-** S.P.No. 9 & House of Renuka na Bhattacharya; **EAST-** S.P.No. 10 & vacant land of Sankar Chatterjee; **WEST-** S.P. No. 6 & House of Biswanath Chatterjee.

Date: 13.10.2026 **Sd/- Chief Manager & Authorised Officer**
Place: Kolkata **Bank of India**

THE BUSINESS DAILY FOR DAILY BUSINESS
FINANCIAL EXPRESS

पंजाब नैशनल बैंक pnb punjab national bank

SAM, Purba Medinipur
Padumbasan, P. O. - Tamluk,
Dist.- Purba Medinipur, Pin - 721636
Email : copurbmedsam@pnb.bank.in

WITHDRAWAL OF SALE

With reference to the E-auction Sale Notice **pertaining to the property of Mr. Sahadeb Samanta (Sl. No. 24)** which was published in this Newspaper on 10.10.2026 and the E-auction which will be conducted on 27.10.2026, **have been withdrawn due to some Technical Issue.**
Rest of the matter remains unchanged. Inconvenience caused is regretted.

Date : 14.10.2026 **Sd/- Authorised Officer**
Place : Tamluk **Punjab National Bank**

"IMPORTANT

Whilst care is taken prior to acceptance of advertising copy. It is not possible to verify its contents. The Indian Express Limited cannot be held responsibile for such contents, nor for any loss or damage incurred as a result of transactions with companies, associations or individuals advertising in its newspapers or publications. We therefore recommend that readers make necessary inquiries before sending any monies or entering into any agreements with advertisers or otherwise acting on an advertisement in any manner whatsoever. Registered letters are not accepted in response to box number advertisement."

L&T Finance Limited
Registered Office: L&T Finance Limited, Brindavan Building
Plot No. 177, Kalina, CST Road, Near Mercedes Showroom
Santacruz (East), Mumbai 400 098
CIN No.: L67120MH2008PLC181833
Branch office: Kolkata

L&T Finance

PUBLIC AUCTION FOR SALE OF MORTGAGED PROPERTY

The Authorised Officer of L&T Finance Limited under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 [54 OF 2002] and in exercise of powers conferred under the said Act is auctioning the following property on **"AS IS WHERE IS BASIS" and "AS IS WHAT IS CONDITION"** by way of **"PUBLIC AUCTION"** for recovery of its dues and further interest, charges and costs etc.

Name of Borrower and Co-Borrower	Secured Property Address	Loan Account Number(s)	Physical Possession taken	Earnest Money Deposit 10% or more of RP (In ₹)	Secured Debt	Reserve Price (In ₹)	Date of Inspection	Date and Time of Auction
Doctor Srima Adhikari	**Schedule – I** All That Piece And Parcel Of Flat Measuring About 1115 Sq.ft. Super Built Up Area More Or Less (Marble Flooring) Eastern/Front Side, On The 1st (First) Floor Of The G+3 Storied Building Together With One Car Parking Space Measuring About 135 Sq.ft. On The Ground Floor Of The Building Built And Constructed At Or Upon The Plot Of Land Measuring 5 Cottahs, 8 Sq.ft.,forming Part Of R.s. Dag Nos. 2365 Under Khatian No. 1571 J.L. No. 13, Rs No. 233 In Mouza Kasba Lying And Situated At Premises No. 262/1, Prantick Pally, Bosepukur, Under P.S. Kasba In The District Of South 24 Parganas, Kolkata - 700042, Under Municipal Ward No. 107 Within The Limits Of Kolkata Municipal Corporation Along With Undivided Proportionate Share And Interest Of The Land And The Common Rights And Common Services And Expenses And Also Fixtures And Fittings Thereon Boundaries Of Land: East By – By 17 Feet Wide K.M.C. Road Entire Property; West By – By 258, Prantick Pally Building; North By – By 12 Feet Wide Common Passage & 262, Prantick Pally Building; South By – By Plot Of Dag No. 2398	H035021703230225 16 , H035021703230225 16G	27-07-2026	Rs. 6,60,246/-	As per Demand Notice dated 08/09/2025 Total outstanding dues is Rs. 65,75,025.52/ - As On Date 03-Sep-2025 /-	Rs. 66,02,468/- (BID Incremental Value Rs. 50,000/-)	On 23/10/2026 from 10.00 A.M to 5.30 P.M with prior appointment.	31/10/2026 from 11:00 A.M TO 12:00 P.M

TERMS AND CONDITIONS OF PUBLIC AUCTION

1. The E-auction Sale is being conducted online by the Authorised Officer through the website https://sarfaesi.auctiontiger.net/EPROC/ under the provisions of SARFAESI Act with the aid and through public e-E-auction mode.
2. The public E-auction will be conducted on the date and time mentioned herein above, when the secured asset/s mentioned above will be sold on **"AS IS WHERE IS" BASIS & "AS IS WHAT IT IS" CONDITION.**
3. For participating in the public E-auction, intending purchasers/bidders will have to submit the details of payment of refundable Earnest Money Deposit of 10 % of the reserve price of the secured assets along with copies of the PANCARD, Board Resolutions in case of company and Address Proof on or before **30/10/2026** TILL 6:00 P.M.
4. The EMD of all other bidders who did not succeed in the public E-auction will be refunded by LTF within 7 days of the closure of the public E-auction. The EMD will not carry any interest.
5. The successful purchaser/bidder shall deposit the 25 % (inclusive of EMD) of his/its offer by way of by way of D.D./P. O favoring "L&T Finance Limited" payable at Mumbai on or before 18:00 hours on **31/10/2026** i.e., day of e-auction or on the next working day i.e., **01/11/2026,** which deposit will have to confirmed by L&T Finance Limited, failing which the sale will be deemed have been failed and the EMD of the said successful bidder shall be forfeited. The balance amount i.e.,75% of purchase price payable shall be paid by the purchaser to L&T Finance Limited on or before the fifteenth day of confirmation of sale of immovable property or such extended period as per provisions of law.
6. For inspection of property or more information, the prospective bidders may contact the authorised officer i.e. **Name Mr. Vikas Singh, Contact No. 8669189048 and Mr. Satheesha R, Contact No. 9738141146, L&T Finance Ltd, Brindavan, Plot no. 177, CST Road, Kalina, Santacruz (East), Mumbai - 400 098, Maharashtra, India.** At any stage of the E-auction, the Authorised Officer may accept/reject/modify/cancel the bid/offer or post-pone the E-auction without assigning any reason thereof and without any prior notice.
7. The successful purchaser/bidder shall bear any statutory dues, taxes, fees payable, stamp duty, registration fees, etc. that is required to be paid in order to get the property conveyed/delivered in his/her/its favour as per the applicable law.
8. The Borrower/Guarantors, who are liable for the said outstanding dues, shall treat this Sale Notice as a notice under Rule 8 (6) of the Security Interest (Enforcement) Rules, about the holding of above-mentioned public E-auction sale.
9. The Borrower (s) /Co-Borrower(s)/Guarantor(s)/Mortgagor(s) are hereby called up on to pay the entire loan outstanding dues as mentioned above before the said E-auction date failing which the L & T Finance Ltd shall sale the property as per the provisions laid down in the SARFAESI ACT,2002.
10. The Borrower (s) /Co-Borrower(s)/Guarantor(s)/Mortgagor(s) /public at large are hereby restrained from transferring by way of sale, lease or otherwise with the secured assets referred to in the notice without prior written consent of L&T Finance Limited.

Date: 14/10/2026 Sd/-
Place: Kolkata **Authorized Officer**
For L&T Finance Limited

L&T Finance Limited
Registered Office: L&T Finance Limited, Brindavan Building
Plot No. 177, Kalina, CST Road, Near Mercedes Showroom
Santacruz (East), Mumbai 400 098
CIN No.: L67120MH2008PLC181833
Branch office: Kolkata

L&T Finance

PUBLIC AUCTION FOR SALE OF MORTGAGED PROPERTY

The Authorised Officer of L&T Finance Limited under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 [54 OF 2002] and in exercise of powers conferred under the said Act is auctioning the following property on **"AS IS WHERE IS BASIS" and "AS IS WHAT IS CONDITION"** by way of **"PUBLIC AUCTION"** for recovery of its dues and further interest, charges and costs etc.

Name of Borrower and Co-Borrower	Secured Property Address	Loan Account Number(s)	Physical Possession Taken	Earnest Money Deposit 10% or more of RP (In ₹)	Secured Debt	Reserve Price (In ₹)	Date of Inspection	Date and Time of Auction
Akash Dey Bharati Dey Dhali	**Schedule – I** All That Piece And Parcel Of Land Admeasuring 1 Cottahs 10 Chittaks Together With Structure Standing Thereon Lying And Situated At Lying And Situate At Mouza- Hijalpukuria, J. L. No. 80, R. S. No. 312, Touzi No. 2167, Sabek Dag No. 913, R. S. & L. R. Dag Nos. 1810, Under R. S. Khatian Nos. 405, L. R. Khatian Nos. 1037, Present L.R. Khatian No. 6475, At Premises No. 25/2, Baralia Road, District- North 24 Parganas, P. S. Habra, Under Ward No. 15, Within The Ambit Of Habra Municipality	H082HL240806121108, H082HL240806121108L, H082HL240806121108G, H082HT240830123518	23-06-2026	3,38,099/-	As per Demand Notice dated 08-Sep-2025 Total outstanding dues is Rs. 37,33,768.11/- as on date 03-Sep-2025	Rs. 33,80,992/- (BID INCREMENTAL VALUE RS. 25,000/-)	On 23/10/2026 from 10.00 A.M to 5.30 P.M with prior appointment.	31/10/2026 from 11:00 A.M TO 12:00 P.M

TERMS AND CONDITIONS OF PUBLIC AUCTION

1. The E-auction Sale is being conducted online by the Authorised Officer through the website https://sarfaesi.auctiontiger.net/EPROC/ under the provisions of SARFAESI Act with the aid and through public e-E-auction mode.
2. The public E-auction will be conducted on the date and time mentioned herein above, when the secured asset/s mentioned above will be sold on **"AS IS WHERE IS" BASIS & "AS IS WHAT IT IS" CONDITION.**
3. For participating in the public E-auction, intending purchasers/bidders will have to submit the details of payment of refundable Earnest Money Deposit of 10 % of the reserve price of the secured assets along with copies of the PANCARD, Board Resolutions in case of company and Address Proof on or before **30/10/2026 TILL 6:00 P.M.**
4. The EMD of all other bidders who did not succeed in the public E-auction will be refunded by LTF within 7 days of the closure of the public E-auction. The EMD will not carry any interest.
5. The successful purchaser/bidder shall deposit the 25 % (inclusive of EMD) of his/its offer by way of by way of D.D./P. O favoring "L&T Finance Limited" payable at Mumbai on or before 18:00 hours on **31/10/2026** i.e., day of e-auction or on the next working day i.e., **01/11/2026,** which deposit will have to confirmed by L&T Finance Limited, failing which the sale will be deemed have been failed and the EMD of the said successful bidder shall be forfeited. The balance amount i.e.,75% of purchase price payable shall be paid by the purchaser to L&T Finance Limited on or before the fifteenth day of confirmation of sale of immovable property or such extended period as per provisions of law.
6. **For inspection of property or more information, the prospective bidders may contact the authorised officer i.e. Name Mr. Vikas Singh, Contact No. 8669189048 and Mr. Satheesha R Contact No. 9738141146, L&T Finance Ltd, Brindavan, Plot no. 177, CST Road, Kalina, Santacruz (East), Mumbai - 400 098, Maharashtra, India.** At any stage of the E-auction, the Authorised Officer may accept/reject/modify/cancel the bid/offer or post-pone the E-auction without assigning any reason thereof and without any prior notice.
7. The successful purchaser/bidder shall bear any statutory dues, taxes, fees payable, stamp duty, registration fees, etc. that is required to be paid in order to get the property conveyed/delivered in his/her/its favour as per the applicable law.
8. The Borrower/Guarantors, who are liable for the said outstanding dues, shall treat this Sale Notice as a notice under Rule 8 (6) of the Security Interest (Enforcement) Rules, about the holding of above-mentioned public E-auction sale.
9. The Borrower (s) /Co-Borrower(s)/Guarantor(s)/Mortgagor(s) are hereby called up on to pay the entire loan outstanding dues as mentioned above before the said E-auction date failing which the L & T Finance Ltd shall sale the property as per the provisions laid down in the SARFAESI ACT,2002.
10. The Borrower (s) /Co-Borrower(s)/Guarantor(s)/Mortgagor(s) /public at large are hereby restrained from transferring by way of sale, lease or otherwise with the secured assets referred to in the notice without prior written consent of L&T Finance Limited.

Date: 14.10.2026 Sd/-
Place: Kolkata **Authorized Officer**
For L&T Finance Limited

इंडियन बैंक Indian Bank
इलाहाबाद ALLAHABAD

INDIAN BANK
Zonal Office : Kolkata South,
14 India Exchange Place. Kolkata - 700001

Notice under Sec.13(2) of The Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002

A notice is hereby given that the following borrower/s (borrower) and (co-borrower) in the below mentioned cases have defaulted in the repayment of principal and interest of the loans/facility obtained by them from the Bank and the loans have been classified as Non-Performing Assets (NPA). The notices were issued to them under section 13(2) of Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 on their last known addresses, but were returned unserved and as such Borrowers & Guarantors are hereby informed by way of this public notice.

Branch / Date of Notice issued / Date of NPA	Name of Account / Borrower / & Address	Name and type of facility / and outstanding amount	Description of Property mortgaged by deposit of title deed
Kakdwip Branch 27.09.2026 12.08.2016	**1. Sri Sovan Panda (Borrower/ Mortgagor),** S/o Manoranjan Panda, **Address**: Vill & PO – Rudranagar, P. S. – Sagar, Dist – 24 Parganas (South), Pin- 743356 **2. Mrs. Jayanti Jana Panda (Co Borrower),** W/o Sri Sovan Panda, **Address**: Vill & PO – Rudranagar, P. S. – Sagar, Dist – 24 Parganas (South), Pin - 743356	**Housing Loan (Term Loan) Account Number: 50148292662 ₹87,23,125.00 (Rupees Eighty Seven Lakh Twenty Three Thousand One Hundred Twenty Five only)** together with interest from this date (27.09.2026) till date of payment	All that Equitable Mortgage having Land & Building of Gift Deed No. 1374 dated 22.07.2009 & Gift Deed No.- 1383 dated 12.07.2001 at Mouza- Rudranagar Gram Panchayat, R.S Dag No.-2643 , LR Plot No.- 4185, Touzi No- 3023, R.S Khatian No- 59, L.R Khatian No.-1209, 499,884, at present 3322. A.D.S.R Sagar, Land Area 10 Dec in the name of **Sovan Panda**, S/O – Manoranjan Panda, P.S – Sagar, Dist- 24 Parganas (South) , Pin- 743356. **Bounded :** On the North by : Property of Sovan Panda, On the South by : Property of Chittaranjan Panda, On the East by : Plot No. 2640, On the West by : Plot No 2644.

The steps are being taken for substituted service of notice. The above Borrower(s) and or their Guarantor(s) are hereby called upon to make payment of outstanding amount within 60 days from the date of publication of this notice, failing which further steps will be taken after expiry of 60 days from the date of this notice under sub-section (4) of Section 13 of Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002.

Place : Kolkata **Yours faithfully,**
Date : 27.09.2026 **Authorised Officer of Indian Bank**

We do hereby cancel and/or revoke all our previous notices issued to you, if any, under the SARFAESI Act.2002 and the actions taken thereafter, pursuant to the said notices, without prejudice to our rights and remediesas available under the relevant provisions of the said Act and rules framed there under.

FORM A
PUBLIC ANNOUNCEMENT

(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF HERBAL INITIATIVES PRIVATE LIMITED

1.	Name of Corporate Person	**Herbal Initiatives Private Limited**
2.	Date of Incorporation of Corporate Person	11/11/2002
3.	Authority under which Corporate Person is Incorporated/Registered	ROC (Kolkata)
4.	Corporate Identity Number/Limited Liability Identity Number of Corporate Person	U01119WB2002PTC095361
5.	Address of the Registered Office and Principal Office (if any) of Corporate Person	Rupali Apartment Block A Flat no 403 Shyamnagar Road, Kolkata 700055, West Bengal, India
6.	Liquidation Commencement date of Corporate Person	10th October, 2026
7.	Name, Address, Email address, Telephone Number and the Registration Number of the Liquidator	Vishnu Kumar Tulsyan Registration No: IBBI/IPA-001/IP-P01428/2019-2020/12525 Address: 6, Jawaharlal Nehru Road, Siddha Esplanade, Room No-1607, Kolkata - 700013, West Bengal Email Id: tulsyanvk@gmail.com , herbalinitiativesvl112@gmail.com Mobile No.: 9831054180, 9163254180
8.	Last Date for Submission of Claims	09th November, 2026

Notice is hereby given that the **Herbal Initiatives Private Limited** has commenced voluntary liquidation on **10th October, 2026**.

The stakeholders of **Herbal Initiatives Private Limited** are hereby called upon to submit a proof of their claims, on or before **09th November, 2026**, to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Vishnu Kumar Tulsyan
Liquidator
Herbal Initiatives Private Limited
Place : Kolkata **Regn. No.: IBBI/IPA-001/IP-P01428/2019-2020/12525**
Date : 14.10.2026 **AFA: AA1/12525/02/300627/109138 Valid upto 30.06.2027**

ARKA

Arka Fincap Limited

Registered & Corporate Office: 2504, 2505, 2506, 25th Floor, One Lodha Place, Lodha World Towers Senapati Bapat Marg, Lower Parel, Mumbai- 400013
CIN: U65993MH2018PLC308329
Tel: +91 22 40471000
Website: www.arkafincap.com
Email: customercare@arkafincap.com

NOTICE - BRANCH RELOCATION

Notice is hereby given that Arka Fincap Limited proposes to relocate its branch office currently located at: **Kensington Terrace, 2nd Floor, Terrace No.22, (Old No 1/9, Earlier Plot No 1, Formed in Municipal No. 1 Kensington Road, Ward No 85, Near RMZ Millenia, Halasuru, Bangalore, Karnataka – 560008.** to the New Address at: **3rd floor, JP Icon – Above Pizza Hut, No, 626,Dr.Rajkumar Road, 1st Man road, 2nd Block Rajajinagar, Bangalore 560010.** effective **15th December 2026**. For any assistance, please contact at +9122 40471000 or send an email to customercare@arkafincap.com.

For Arka Fincap Limited
Sd/-
Date: 12th October 2026 **Niki Mehta**
Place: Mumbai **Company Secretary and Chief Compliance Officer**

A Kirloskar Group Company
The mark 'Kirloskar' in the status in line is owned by Kirloskar Proprietary Limited and ARKA Fincap Limited is the permitted user.

AXIS BANK

AXIS BANK LTD
1 SHAKESPEARE SARANI, AC MARKET BUILDING
3RD FLOOR, KOLKATA - 700071

(As per Appendix IV read with rule 8(1) of the Security Interest Enforcement Rules, 2002)

POSSESSION NOTICE (FOR IMMOVABLE PROPERTY)

Whereas, the undersigned being the Authorised Officer of the Axis Bank Ltd, under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice calling upon the borrower/s/guarantor/s to repay the amount mentioned in the notice along with contractual rate of interest plus penal interest, charges, costs etc. within 60 days from the date of the said notice.

The borrower/s/guarantor/s, having failed to repay the amount, notice is hereby given to the borrower/s/guarantor/s, in particular and the public, in general, that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under section 13(4) of the said Act read with rule 8 of the said Rules on the date mentioned herein after.

The borrower/s/guarantor/s, in particular, and the public, in general, are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Axis Bank Ltd., for an amount mentioned in the notice along with interest thereon and penal interest, charges, costs etc. from date of demand notice.

The borrower's attention is invited to the provisions of Sub Section (8) of Section 13 of the SARFAESI Act, 2002 in respect of time available, to redeem the secured assets.

Name & Address of Borrowers / Guarantors	A) Amount Due as on date B) Date of Demand Notice C) Date of Possession (Symbolic)
1. **M/S K N C ENTERPRISE**, Village - Atattar, P.O. - Atattar, P.S. - Chandipur, East Midnapore, West Bengal - 721633. 2. **MR BOBY SAHA**, S/o CHHABIUL SAHA ATATTAR, Purba Medinipur, West Bengal - 721633. 3. **MR CHHABIUL SAHA**, S/o AMMED SAHA, Atattar, Purba Medinipur, West Bengal - 721633. **Both are also Residing at :** Mouza - Atattar, L.R. Plot No. - 1363, L.R. Khatian No. - 266/3, J.L. No. - 21, Under P.S. - Chandipur, P.O. - Atattar, In the District of Purba Midnapore, West Bengal - 721633.	A) **Rs. 28,16,509.85** due under Loan A/c No. 923030038785901, as on 04.02.2026 (this amount includes interest applied till (05.12.2025) B) **09.02.2026** C) **12.10.2026** **(Symbolic Possession)**

DESCRIPTION OF THE MORTGAGED PROPERTY

ALL THAT piece and parcel of land measuring about 05 decimals more or less, lying and situated at Mouza - Atattor, L.R. Plot No. - 1363, L.R. Khatian No. - 266/3, J.L. No. - 21, under P.S. - Chandipur, P.O. - Atattor, in the district of Purba Midnapore, West Bengal - 721633, along with building and structure standing thereon.

Name & Address of Borrowers / Guarantors	A) Amount Due as on date B) Date of Demand Notice C) Date of Possession (Symbolic)
1. **MR. SOVENJIT SARKAR**, S/o SISIR KUMAR SARKAR 2. **MRS. SHARMISTHA SARKAR**, W/O SOVENJIT SARKAR Both of Flat No. 2A, 2nd Floor, Premises No. 01/8, Rakhal Mukherjee Road, P.O. & P.S. - Sarsuna, Ward No. 126, Kolkata - 700061, Also at H No. - 23 Aurobinda Sarani, Gopinathpur, mbagan, P.S. - Coke Oven, Durgapur Burdwan - 713211.	A) **Rs. 12,07,621.97** due under Loan A/c No. PHR021301183232 as on 14.07.2026 (this amount includes interest applied till 14.07.2026) B) **24.07.2026** C) **12.10.2026** **(Symbolic Possession)**

DESCRIPTION OF THE MORTGAGED PROPERTY

ALL THAT the residential FLAT being No. 2A on the 2nd Floor, South-West side, having a super built up area of 1066 square feet, situated in the G+3 storied building known and numbered as Premises No. 01/8, Rakhal Mukherjee, under Ward No. 126, District - South 24 Parganas within the limits of South Sub-urban Municipality at present KMC (S.S Unit) P.S. - Thakurpukur, ADSR Office - Behala, ALONG WITH all other common facilities and all other benefits attached to the said property and common proportionate share of land of the said building and all amenities as per the title deed. **Boundary of the Premises : North :** 18'ft. wide common passage; **South :** By 12'ft wide Road common passage; **East :** Land of Dag No. 308(P); **West :** 17'ft wide common passage.

Date : **14.10.2026** Sd/-
Place : **West Bengal** **Authorised Officer, Axis Bank Ltd.**